

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

(through Hybrid Mode)
COURT-I

Item No. 111

CP(IB) No. 213/Chd/Hry /2023

IN THE MATTER OF:

Yes Bank Ltd.

...Petitioner

Vs.

K.K. Kohli

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Mukesh Tomar, proxy counsel for Mr.
Sumer Singh Brar, Advocate

For the RP : Mr. RP Bhardwaj, RP in person

For the Respondent and : Mr. Sourabh Sharma, Advocate

ORDER

Affidavit of service has been filed vide Diary No. 02652/2 dated 28.03.2024. The same is taken on record. It is stated by learned counsel for the respondent/ personal guarantor that the cost of Rs. 10,000/- has already been paid. He is directed to place on record the receipt of the same during the course of the day.

It is further stated by leaned counsel for the respondent/ personal guarantor that the entire amount has been paid to the bank and this fact is verified by learned counsel for the petitioner and so stated by the RP. It is stated by learned proxy counsel for the petitioner that on instructions, he may be permitted to withdraw the present petition. Keeping in view of the statement made by learned proxy counsel for

the petitioner, the present petition bearing CP(IB) No. 213/Chd/Hry/2023 is **dismissed**
as withdrawn.

Files be consigned to the record room.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM